

IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AGRA

**BEFORE HON’BLE SHRI SATBEER SINGH GODARA, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

आयकरअपील सं. / ITA No.553/Agr/2024
(निर्धारणवर्ष / Assessment Year:2019-20)

Ramshree 224, Purbiya Tola, Etawah – 206001 (UP).	बनाम/ Vs.	Income-tax Officer, Ward 2(2)(5), Etawah.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. DRVPR-5915-L		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	None
प्रत्यर्थीकीओरसे/ Respondent by	:	Sh. Shailender Shrivastava – Ld. DR

सुनवाईकीतारीख/ Date of Hearing	:	21-02-2025
घोषणाकीतारीख / Date of Pronouncement	:	22.04.2025

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. Aforesaid appeal by assessee for Assessment Year (AY) 2019-20 arises out of an order passed by learned Commissioner of Income Tax (Appeals), NFAC, Delhi [CIT(A)] on 18-10-2024 in the matter of an assessment framed by Ld. Assessing Officer [AO] u/s. 147 r.w.s. 144B of the Act on 11-03-2024. In the assessment order, Ld. AO made addition of Rs.26.90 Lacs u/s 56(2)(x)(b) on the allegation that the assessee purchased a property for Rs.40,800/- as against its stamp duty valuation of Rs.27.31 Lacs. The Ld. CIT(A) confirmed the same against which the assessee is in further appeal before us. The Ld. Sr. DR pleaded for dismissal of the appeal.

2. We find that the impugned addition has been made on the ground that there was differential in the purchase price of the property and its

stamp duty valuation. The assessee is disputing the valuation. Therefore, it would be imperative to make a reference to DVO. For the said purpose, the assessment is restored back to the file of Ld. AO for fresh adjudication in terms of DVO valuation. The assessee is directed to substantiate its case forthwith.

3. The appeal stand allowed for statistical purposes.

Order pronounced u/r 34(4) of Income Tax (Appellate Tribunal) Rules, 1963.

Sd/-

(SATBEER SINGH GODARA)

न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-

(MANOJ KUMAR AGGARWAL)

लेखा सदस्य / ACCOUNTANT MEMBER

Dated: 22.04.2025

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT
4. विभागीय प्रतिनिधि/DR
5. गार्डफाईल/GF

ASSISTANT REGISTRAR

ITAT AGRA